

SLP(Crl.)No. 2504 OF 2002

ITEM No.30

Court No. 9

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2504/2002

(From the judgement and order dated 03/01/2002 in CRLMA 4/02
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHALINI DWIVEDI

Petitioner (s)

VERSUS

STATE OF U.P. & ANR.

Respondent (s)

(With appln.(s) for c/delay in filing SLP and stay and exemption from
filing c/c of the impugned judgment)
With office report

Date : 26/08/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE BISHESHWAR PRASAD SINGH

For Petitioner (s) Mr. G. Venkatesh, Adv.
Mrs.K. Sarada Devi, Adv.(SCLSC)

For Respondent (s) Mr. B.S. Jain, Adv.
Dr. (Mrs.) Vipin Gupta, Adv.

Mr. Prashant Chaudhary, Adv.
Mr. Pramod Swarup, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Learned counsel for the petitioner seeks four weeks'
time to file rejoinder-affidavit to the counter-affidavit
filed by Respondent No.2. Time, as prayed for, is granted.

.SP1

(Pawan Kumar)
Court Master

(Prem Prakash)
Court Master